

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
RAJYA SABHA
QUESTION NO 21.04.2010
ANSWERED ON
INFILTRATION IN ASSAM

2824

MISS ANUSUIYA UIKEY

Will the Minister of HOME AFFAIRS be pleased to state :-

- (a) whether Government is aware that Assam High Court has said recently that infiltrations have reached to the every corner of Assam and have been playing important role in influencing the elections and have become threat to the population statistics and the identify of natives of the state;
- (b) if so the details of infiltrators in the country and the measure being taken by Government to tackle this situation; and
- (c) whether Government will take legal action to drive out Bangladeshi infiltrators by identifying them who have spread out in Assam and throughout the country?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI MULLAPPALLY RAMACHANDRAN)

(a): Yes Sir, Guwahati High Court had made some observations in its order dated 23.7.2008 in a Writ Petition No. 1102/2008

(b) & (c): Government is aware of illegal immigration/infiltration from Bangladesh into India. As this activity takes place clandestinely, no specific details are available about the magnitude of this illegal infiltration into India.

State Governments and Union Territories have been directed to enforce the provisions of Foreigners Act strictly. The powers under Section 3(2)(c) of the Foreigners Act, 1946 to detect and deport foreign nationals staying in India unauthorisedly have been entrusted to the State Governments and UT. Administrations. Thirty-two (32) foreigners` tribunals under the ...2/- provisions of Foreigners (Tribunals) Order 1964 have been constituted in the State of Assam for detection of illegal migrants/foreigners. Additional 4 Foreigners Tribunals have also been sanctioned for setting up in Assam.

Government has also taken up various measures to curb illegal influx into the county, which, inter alia, include strengthening of Border Security Force (BSF) and equipping them with modern and sophisticated equipment/gadgets; raising of additional battalions of BSF; reduction of gaps between border outposts; intensification of patrolling; accelerated programme of construction of border roads and border fencing; provision of surveillance equipment, etc.

In order to enable the updation of National Register of Citizens, 1951, the Citizenship (Registration of Citizens and issue of National Identity Cards) Rules, 2003 has been amended vide notification dated 9th November, 2009 and 23rd March 2010 providing special provisions as to manner of preparation of National Register of Indian Citizens in the State of Assam based on relevant records. Government of Assam has been requested to initiate two pilot projects.